

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Parliamentary Affairs Branch)

Notification
Jammu, the 17th Apr. 2017.

SRO 178 .- In pursuance of the provisions of section 77 of the Jammu and Kashmir Representation of Peoples Act, 1957, the following declaration containing the name of the candidates elected in the Council Constituency referred to therein is published for general information:-

“Declaration of the result of Election under sub-section 76 of the Jammu and Kashmir Representation of the People Act, 1957”

Election to the Jammu and Kashmir Legislative Council by the Members of Legislative Assembly

In pursuance of the provisions contained in section 76 of the Jammu and Kashmir Representation of the People Act, 1957, read with clause (a) of sub-rule (1) of rule 84 of the Jammu and Kashmir Conduct of Election Rules, 1965. I declare that:--

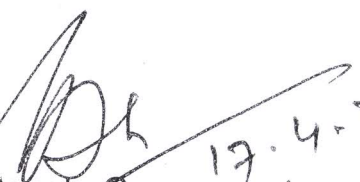
- 1. Shri Balbir Singh,**
Rampur Bilawar Kathua,
Jammu.
(Set up by India National Congress)
- 2. Shri Vikram Randhawa**
737-A Gandhi Nagar,
Jammu
(Set up by Bhartiya Janta Party)

have been duly elected from Jammu Province to fill the seats in that House of the Members retiring on 19-04-2017 on the expiration of their term of office.

Sd/-
Returning Officer for elections to the J&K
Legislative Council by the Members of the
Legislative Assembly

Place: Jammu

Published for general information


Special Secretary to Government,
Department of Law, Justice and Parliamentary
Affairs

17.4.2017

Copy to the:-

6. Secretary, Election Commission of India, Nervachan Sadan Ashoka Road, New Delhi.
7. Principal Secretary to the Hon'ble Governor, J&K Jammu.
8. Chief Electoral Officer, J&K Jammu.
9. Secretary, J&K Legislative Assembly/ Council, J&K Jammu.
10. General Manager, Government Press, Jammu for publication in an extra-ordinary issue of the Government Gazette.